BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 433/2022

IN THE MATTER OF:
PATESHWARI PRASAD SINGH

...APPLICANT(s)

VERSUS

STATE OF UTTAR PRADESH

...RESPONDENT(s)

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	ADDITIONAL AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE, BALRAMUR IN COMPLIANCE OF ORDER DATED 15.04.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI	
2.	A COPY OF THE HIGH COURT ORDER FOR STAY IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-1**	
3.	A COPY OF REPORT DATED 30.06.2025 BY NPP, BALRAMPUR IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-2**	
4.	A COPY OF REPORT DATED 26.06.2025 BY UP JAL NIGAM (URBAN), BALRAMPUR IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-3**	
5.	A COPY OF REPORT BY THE REVENUE	

	DEPARTMENT AND THE SARYU DRAINAGE DIVISION- 2, BALRAMPUR IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-4**	
6.	A COPY OF REPORT DATED 02.07.2025 IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-5**	

THROUGH

BHANWAR PAL SINGH JADON
COUNSEL FOR THE D.M., BALRAMPUR
bhanwar09jadon@gmail.com| 6375115224

DATE:08.07.2025
PLACE:NOIDA

INDIA NON JUDICIAL

Government of Uttar Pradesh

1114

IN-UP26571567384624X

e-Stamp

Manoj Kumar Shukla
Stamp Vender
Licence Number-658
ACC-UP14594404
Naurva Bagh Santoshi Mata Mandir
Balrampur (U.P.) BRP
Mob-9984159150

Certificate No.	:	IN-UP26571567384624X
Certificate Issued Date	:	07-Jul-2025 07:24 PM
Account Reference	:	NEWIMPACC (SV)/ up14594404/ BALRAMPUR SADAR/UP-BRP
Unique Doc. Reference	:	SUBIN-UPUP14594404507890877 9833X
Purchased by	:	PAVAN AGARWAL DISTRICT MAGISTRATE BALRAMPUR
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	PAVAN AGARWAL DISTRICT MAGISTRATE BALRAMPUR
Second Party	:	Not Applicable
Stamp Duty Paid By	:	PAVAN AGARWAL DISTRICT MAGISTRATE BALRAMPUR
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY
H.K Yadav
Distt H.Q
NOTARIAL
Regd. No-63
Govt of Uttar Pradesh

Please write or type below this line

NOTARY
H.K Yadav
Distt H.Q
Balrampur
Regd. No-63
Govt of Uttar Pradesh

07-Jul-2025 07:24 PM BY PAVAN AGARWAL DISTRICT MAGISTRATE BALRAMPUR PAVAN AGARWAL DISTRICT MAGISTRATE BALRAMPUR PAVA

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 433/2022

IN THE MATTER OF:
PATESHWARI PRASAD SINGH

...APPLICANT(s)

VERSUS

STATE OF UTTAR PRADESH

...RESPONDENT(s)

ADDITIONAL AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE, BALRAMUR IN COMPLIANCE OF ORDER DATED 15.04.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

I, PAVAN AGARWAL, aged about 38 years, S/o MAGAN LAL GUPTA, posted as District Magistrate, Balrampur, do hereby solemnly affirm and state as under:

1. I, PAVAN AGARWAL, am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.

2. That the present matter pertains to District Balrampur and issue of serious damage caused to River Suav flowing in District Balrampur due

NOTARY
H.K Yadav
Distt. H.Q
Balrampur
Regd. No-68
(38) Year 4
Govt. of Uttar Pradesh

to encroachment, dumping of solid waste and discharge of sewage is raised in the present O.A.

3. That the Hon'ble Tribunal vide order dated 15.04.2025 directed the Deponent to file an additional response with regards to the action plan for the management and disposal of solid and liquid waste, setting up of STP and removal of encroachments on River Suav. The operative part of the aforementioned order is as follows:

"...7. The District Magistrate, Balrampur is directed to file additional response regarding action plan of District Balrampur for management and disposal of solid and liquid waste, setting up of STP and removal of encroachments on river Suav giving all requisite details..."

4. That in compliance with the directions passed by the Hon'ble Tribunal, meetings were conducted under the Deponent's chairmanship on 01.05.2025, 10.06.2025, and 20.06.2025 with all stakeholders for the rejuvenation of the River Suav. During the meetings conducted, all departments were directed to comply with the directions issued by the Hon'ble NGT. Department-wise reports are as follows:

NOTARY
Govt. of Uttar Pradesh

5. **MANAGEMENT AND DISPOSAL OF SOLID AND LIQUID WASTE:**

As per the report dated 30.06.2025 provided by the Nagar Palika Parishad, Adarsh Nagar, Balrampur-

i. In compliance with the aforementioned order, it is submitted that as per the Census 2011, the population of Nagar Palika Parishad, Balrampur is 81,054, which is estimated to have increased to around 1,08,000 currently.

ii. At present, approximately 32.40 MT of waste (at 300 grams per person) is generated daily, of which approximately 40% (12.96 MT) is dry waste and 60% (19.44 MT) is wet waste.

iii. **SOLID WASTE:**

Dry Waste Disposal:

a) Funds were received from the government for establishment of two MRF centres of 5-5 MT capacity each.

b) Out of these, one has been constructed, which is presently under stay as per the orders of the Hon'ble High Court, Allahabad, and one 5 MT MRF is under construction and is expected to be completed by 25th July 2025.

NOTARY
H.K Yadav
Distt. H.Q
Balrampur
Regd. [illegible]
Govt. of Uttar Pradesh

A copy of the high court order for stay is annexed herewith and marked as **ANNEXURE-1.**

c) Approximately 2.96 MT of dry waste is collected daily by waste pickers from door to door. Currently, a temporary MRF centre is being operated, through which a sale of ₹2,000/- has been made.

d) It is also informed that funds have been made available for the purchase of machines for both MRFs. One machine has been procured, and payment is pending.

Wet Waste Disposal:

e) Approximately 19.44 MT of wet waste is generated, of which about 15% (2.9 MT) is inert material, which is used to fill low-lying areas.

f) The remaining 16.54 MT of wet waste is to be composted. Funds have been received from the government for three compost plants of 5-5 MT capacity. Out of these, one plant is operational and two more will be operational by 31st July 2025.

g) For complete disposal of wet waste, correspondence was made on 29.04.2025 with Shri Vivekanand, Deputy

NOTARY H.K Yadav Distt. H.Q Gavt of Uttar Pradesh

Manager, Everenvire Resource Management Pvt. Ltd. Accordingly, waste samples were collected for the second time on 21.06.2025. The sample report is expected within 30 to 45 days. Upon receipt of the report, a contract shall be executed, following which the entire wet waste will be sold to a company producing CNG gas.

h) For legacy waste disposal, a DPR was submitted to the Government under Swachh Bharat Mission 2.0 on 17.03.2025. As soon as approval is received from the Government, legacy waste disposal shall be undertaken promptly.

i) Currently, waste from wards is being collected using 20 waste collection vehicles (hoppers, tractors, dumpers), 25 rickshaw trolleys, and 6 e-rickshaws, and is being transported to wet waste centres and the dumping site.

iv. **LIQUID WASTE:**

Under Swachh Bharat Mission 2.0, Nagar Palika Parishad, Balrampur has submitted a land proposal for STP construction and I&D work, etc.

NOTARY H.K Yadav Dist. H.Q Balrampur Uttar Pradesh

A copy of report dated 30.06.2025 by NPP, Balrampur is annexed herewith and marked as **ANNEXURE-2.**

6. **SETTING UP OF STP:**

As per the report dated 26.06.2025 provided by the Construction Division, Uttar Pradesh Jal Nigam (Urban), Balrampur:

i. That the tender for Co-Treatment work has been approved by the State-Level Technical Committee. The process for contract formation is in progress, subsequent to which construction work will commence.

ii. Under the Prime Minister's Jan Vikas Programme, an amount of ₹12,376.32 lakh was sanctioned for the construction of an STP and laying of sewer lines in the Nagar Palika Parishad, Balrampur. A Utilization Certificate for ₹7,735.20 lakh was submitted on 23.03.2024, and a demand for the balance amount of ₹4,641.12 lakh was raised. Against this, ₹300.00 lakh was received on 10.02.2025, for which the Utilization Certificate was sent to the Director, Minority Welfare, U.P., Lucknow on 16.05.2025. Due to non-receipt of the remaining amount of ₹4,341.12 lakh, the work is currently stalled.

NOTARY
H.K Yadav
Distt. H.Q
Balrampur
Regn. No.-63
(3[illegible])
Pradesh

iii. Under SBM 2.0, an estimate of ₹4,079.88 lakh has been submitted to the Directorate of Urban Local Bodies for laying of required sewage network and I&D work to operate the already constructed 8.5 MLD STP at full capacity. Approval is awaited.

A copy of report dated 26.06.2025 by UP Jal Nigam (Urban), Balrampur is annexed herewith and marked as **ANNEXURE-3.**

7. **DEMARCATION/ IDENTIFICATION OF ENCROACHMENTS:**

As per the report provided by the Revenue Department dated 02.07.2025 and Saryu Drainage Division- 2, Balrampur dated 04.07.2025:

i. That for demarcation of floodplain zones on both banks of the Suav River in District Balrampur, as well as for surveying all existing constructions such as buildings, schools, religious places, and other permanent structures, a joint survey was conducted by the Revenue Department and Saryu Drainage Division-2, Balrampur.

ii. That during the inspection/survey carried out by the Revenue Department and Saryu Drainage Division- 2, Balrampur a total of 9,171 structures were identified by the joint team in the floodplain zone on both sides of the Suawan River:

NOTARY H.K. Yadav Govt. of Uttar Pradesh

a. **9,007 are residential buildings** situated on private or old abadi land.

b. **82 are non-residential structures**, out of which 44 are on government land and 38 on private land.

c. **65 are government buildings constructed on government land.**

d. **17 are religious places**, including 6 on government land and 11 on private land.

e. Out of these 9,171 identified constructions, **6,164 were constructed before 2016**, and **3,007 after 2016.**

A copy of report by the Revenue Department and the Saryu Drainage Division- 2, Balrampur is annexed herewith and marked as **ANNEXURE-4.**

8. **REJUVENATION OF RIVER SUAV:**

River rejuvenation of Suav is being done with help of Rural development, Irrigation, Urban development and Forest departments. As per the report dated 02.07.2025 submitted by the Deputy Commissioner (Labour and Employment), Balrampur:

NOTARY
H.K Yadav
Distt. H.Q
Balrampur
Regd. No.-63
Govt of Uttar Pradesh

i. Under the MGNREGA Scheme, a total of 49 sites/projects have been selected for the rejuvenation of the Suawan River, which include 28 drains flowing into the Suawan River, 15 ponds located near or merging into the river, and 8 sites for large-scale plantation work.

ii. In District Balrampur, out of the 49 selected works, 25 works are ongoing, and 24 works are proposed. The estimated number of person-days for the selected works is 45,747, out of which 13,749 person-days have been generated till date.

S. No.	Name of Development Block	No. of Selected Works	No. of On-going Works	No. of Proposed Works	Estimated Person-Days	Person-Days Generated
1.	Balrampur	9	3	6	12,976	2,035
2.	Shridattganj	18	7	11	10,536	2,478
3.	Utraula	6	6	-	5,339	1,015
4.	Gaidasbujurg	16	9	7	16,896	8,233
Total		49	25	24	45,747	13,749

A copy of report dated 02.07.2025 is annexed herewith and marked as **ANNEXURE-5.**

9. That the actions taken by the Deponent are submitted hereinabove for the kind consideration of this Hon'ble Tribunal. Furthermore, it is submitted

NOTARY
H.K Yadav
Distt H.Q
Balrampur
Regd. No-63
Uttar Pradesh

that the work to ensure the proper disposal of solid and liquid waste and rejuvenation of River Suav is on-going, and the Deponent aims to comply with all the directions issued by this Hon'ble Tribunal in true letter and spirit.

10. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

11. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

NOTARY H.K Yadav Distt H.Q Balrampur Govt of Uttar Pradesh

DEPONENT

VERIFICATION

Verified at Balrampur on this 8th day of July, 2025, that the contents of the above affidavit from paragraphs 1 to 11 are believed to be true and correct to the best of my knowledge and belief based on official records. No part of it is false and nothing material has been concealed therefrom.

Solemnly affirmed Oath before me Sh. Pawan Agarwal by the Distt. H.Q.-Balrampur which has been identified by Sh. ..... H.K. Yadav Advocate. He personally contents explained to the deponent the same & he understands them to be true.
8/7/2025
H.K. Yadav
NOTARY ADVOCATE
Distt. H.Q.-Balrampur

DEPONENT

ANNEXURE-1

Court No.1-125

Case :- CONSOLIDATION No. - 17998 of 2021

Petitioner :- Indrajeet Tiwari
Respondent :- Dy. Director Of Consolidation,Balrampur & Ors.
Counsel for Petitioner :- Amrendra Nath Tripathi,Deepak Kumar Pandey
Counsel for Respondent :- C.S.C.,Mohd. Ali

Hon'ble Jaspreet Singh,J.

Heard the learned counsel for the petitioner. Notice on behalf of the respondents no.1, 2 and 3 has been accepted by the office of the Chief Standing Counsel.

Shri Mohd. Ali, learned counsel has put in appearance on behalf of the respondents no.4 and 5.

Under challenge in the instant writ petition is the order dated 18.02.2021 passed by the Deputy Director of Consolidation, District Balrampur in Revision No.143 of 2020-21 whereby the order passed by the respondent no.2 in Appeal No.29 of 2020-21 dated 07.01.2021 has been affirmed.

The submission of the learned counsel for the petitioner is that dispute in question relates to Gata No.7501, at measuring 2.74 acres, situate in village Balrampur, Pargana and Tahsil Sadar, District Balrampur.

The submission of the learned counsel for the petitioner is that the aforesaid disputed property was recorded in the name of Baleshwar Prasad, son of Dashrath who had cultivatory possession over the said land. Even his name was recorded in 1359 fasli Khatauni which was placed on record. He had executed a registered Will in favour of the petitioner dated 11.10.1979. Baleshwar Prasad died in the year 1980, at that time the petitioner was a minor. After having attained majority, the petitioner made an inspection of the revenue record and it revealed that in CH Form No.45, there is an entry indicating that the aforesaid

disputed land is recorded in the name of Nagar Palika Parishad, Balrampur.

It is further submitted that the aforesaid entry was in pursuance of an order said to have been passed in Case No.180/57 decided on 30.12.1975. It is also submitted that the entry in pursuance of the said case was made only on 09.05.1983 almost after eight years whereas the notification of Section 52 of the UP CH Act was made on 19 January, 1983.

The submission of the learned counsel for the petitioner is that once the notification was made under Section 52 of the UP CH Act, the Chakbandi Lekhpal did not have the jurisdiction to make an entry and if at all any entry was to be made, the same could only be done by the Revenue Authorities in terms of the Land Revenue Act.

It is further submitted that there was a litigation between the predecessor of the petitioner, namely, Baleshwar Prasad wherein he has filed a suit under Section 229-B of the U.P. Z.A. & L.R. Act which was also decreed in his favour.

The petitioner challenged the aforesaid disputed entry by filing an appeal alogwith an application under Section 5 of the condonation of delay. Though the delay was condoned. Thereafter the Settlement Officer of Consolidation had sought information from the record room and it revealed that no such case bearing No.180/57 was instituted. Spot inspection was also made wherein the possession of the petitioner was found. It is in this view of the matter that an argument was raised that the respondent nos.4 and 5 did not have any right and title. Apart from the fact that the entry recorded in CH Form No.45 is fraudulent and the aforesaid matter has not been considered rather the Settlement Officer of Consolidation has moved on tangent and has dismissed the appeal of the petitioner on the ground that he had no right to assail the order since in CH Form No.45, there is a mention of another tenure holder, namely, Hari Om and it opined that it was either Hari Om or his legal heirs who could not have challenged the aforesaid entry.

The Deputy Director of Consolidation had also affirmed the said finding without taking note of the fact that the name of Baleshwar Prasad was already recorded even in 1359 fasli as well as the fact that his possession continued as also that the respondents no.4 and 5 could not indicate as to how they have acquired any right in the land as well as the reason that the alleged case number and the date of the order dated 25.12.1975 could not be authenticated either from the record room or from the record of respondents no.4 and 5. It is in this view of the matter, it is urged that the order passed by the two Authorities are bad in the eyes of law.

Shri Mohd. Ali, learned counsel appearing for the respondents no.4 and 5 has submitted that in so far as the property is concerned, it was recorded in the name of Hari Om and it is only Hari Om and his legal heirs who could have assailed the aforesaid entry. However, he could not give any cogent reply as to how and in what manner the respondents no.4 and 5 have acquired right in the property in question. On the basis of the instructions, he has submitted that over the property in question, Nagar Palika Parishad has already created a infrastructure for solid waste management. He further submitted that the petitioner is not in possession of the property and is not entitled to any interim relief at this stage and he further prays for time to file counter-affidavit.

The matter requires consideration.

Let the respondents no.4 and 5 file their counter-affidavit within a period of three weeks. The State may also file its counter-affidavit within the aforesaid period. The petitioner shall have ten days thereafter to file rejoinder-affidavit.

List after expiry of the aforesaid period.

Till the next date of listing, parties shall maintain status quo as it exists today in respect of possession and also in respect of the entries in the revenue records.

Order Date :- 19.8.2021
ank

ANNEXURE-2

कार्यालय आदर्श नगर पालिका परिषद, बलरामपुर

पत्रांक– 509 /न0पा0परि0(बल0)/2025–26 दिनांक 30.06.2025

सेवा में,

जिलाधिकारी महोदय,
बलरामपुर।

विषय– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–433/2022, Pateshwari Prasad Singh Vs State of U.P व अन्य में पारित आदेश दिनांक 15.04.2025 के अनुपालन के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक उत्तर प्रदेश शासन, नगर विकास अनुभाग–5 संख्या–एन0जी0टी0–75 /नौ–5–2025–18रिट/2024 लखनऊ दिनांक 17 फरवरी, 2025 का सन्दर्भ ग्रहण करने का कष्ट करें जिसके अन्तर्गत मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–433/2022, Pateshwari Prasad Singh Vs State of U.P व अन्य में पारित आदेश दिनांक 13.02.2025 के मुख्य अंश निम्नवत हैं:–

"--- 5. The Secretary, Urban Development Department, Uttar Pradesh is directed to file additional response mentioning therein compliance made with Rule 11 of the Solid Waste Management Rule 2016 with particular reference to District Balrampur and disposal of solid and liquid waste with all requisite details.

7. The District Magistrate, Balrampur is directed to file additional response regarding action plan of District Balrampur for management and disposal of soild and liquid waste, setting up of STP and removal of encroachents on river Suav giving all requisite details.

उक्त आदेश के अनुपालन में अवगत कराना है कि नगर पालिका परिषद, बलरामपुर की जनसंख्या वर्ष 2011 के अनुसार 81054 है जो वर्तमान में 108000 हो गयी होगी। वर्तमान में 32.40 MT कूड़ा (300 ग्राम प्रति व्यक्ति) निकलता है जिसमें लगभग 40 प्रतिशत सूखा कूड़ा (12.96 MT) और 60 प्रतिशत गीला कूड़ा (19.44 MT) होगा।

(A) Solid Waste -

3. सूखा कूड़ा का निस्तारणः– सूखे कूड़े के निस्तारण हेतु शासन से दो (5–5 MT) के एम0आर0एफ0 सेन्टर की स्थापना हेतु धनराशि प्राप्त हुआ था, जिसमे एक बन गया, जो मा0 उच्च न्यायालय इलाहाबाद के द्वारा स्टे है तथा एक 5 MT का निर्माणाधीन है जो 25 जूलाई 2025 तक बन जायेगा। महोदय प्रतिदिन लगभग 2.96 MT सूखा कूड़ा, कूड़ा बिनने वाले (वेस्ट पिकर्स) द्वारा घर–घर से लिया जाता है। अभी एक अस्थाई एम0 आर0 एफ0 सेन्टर का संचालन किया जा रहा है जिससे रू. 2000/– मात्र की बिक्री किया गया है साथ ही यह भी अवगत कराना है कि दोनो एम0 आर0 एफ0 के मशीनों के क्रय हेतु धनराशि उपलब्ध हो गयी है। एक एम0 आर0 एफ0 की मशीन क्रय किया जा चुका है, भुगतान अवशेष है।

4. गीला कूड़ा का निस्तारणः– नगर पालिका परिषद बलरामपुर में लगभग 19.44 MT गीला कूड़ा निकलता है जिसमें इनर्ट मैटिरियल 15 प्रतिशत होता है जो लगभग 2.9 MT है, जिसका उपयोग लो लैण्ड एरिया को भरने में किया जाता है। शेष 16.54 MT गीला कूड़ा कम्पोस्टिंग होना है जिसके लिए शासन द्वारा तीन (5–5 MT) क्षमता के वेट वेस्ट कम्पोस्ट प्लांट हेतु धनराशि प्राप्त हुआ है जिसमें एक बन गया है और संचालित है। महोदय 31 जूलाई 2025 तक दो और प्लांट संचालित हो जायेगा। साथ ही गीला कचड़े के सम्पूर्ण निस्तारण हेतु दिनांक 29.04.2025 को श्री विवेकानन्द डिप्टी मैनेजर Everenvire resource Management Pvt.Ltd से पत्राचार किया गया है, जिसके क्रम में दिनांक 21.06.2025 को दूसरी बार कचरे का सैम्पल ले गये है। सैम्पल रिपोर्ट 30 से 45 दिन में आतें हैं। रिपोंर्ट आनें पर शीघ्र ही अनुबन्ध किया जायेगा, तत्पश्चात सी0एन0जी0 गैस बनानें वाली कम्पनी को सम्पूर्ण गीला कचरा बेंचा जायेगा।

महोदय लीगेसी वेस्ट निस्तारण हेतु स्वच्छ भारत मिशन 2.0 के तहत शासन को डी0पी0आर0 दिनांक 17.03.2025 को प्रेषित किया गया है, जिसकी शासन से स्वीकृति प्राप्त होते ही लीगेसी वेस्ट का निस्तारण यथा शीघ्र करा दिया जायेगा।

महोदय वर्तमान में 20 नग कूड़ा गाड़ी (हापर, ट्रैक्टर, डम्फर) से वार्ड का कूड़ा एवं 25 रिक्शा ट्राली, 06 ई0 रिक्शा से डोर टू डोर (घर से कूड़ा उठान) कराते हुए वेट वेस्ट केन्द्र एवं डम्पिंग साइट पर भेजा जा रहा है।

(B) Liquid Waste - स्वच्छ भारत मिशन 2.0 कार्यक्रम के अन्तर्गत STP निर्माण एवं आई0एण्ड डी0 वर्क इत्यादि कार्य हेतु नगर पालिका परिषद, बलरामपुर द्वारा भूमि का प्रस्ताव उपलब्ध कराया गया है।

आख्या सादर सेवा में प्रेषित है।

संलग्नकः यथोपरि।

30.06.2025

अधिशासी अधिकारी
आदर्श नगर पालिका परिषद,
बलरामपुर।

संख्या एवं दिनांक तदैव।

प्रतिलिपि निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. संयुक्त सचिव, उत्तर प्रदेश शासन, नगर विकास अनुभाग–5 लखनऊ।
2. सम्बन्धित पत्रावली हेतु।

अधिशासी अधिकारी
आदर्श नगर पालिका परिषद,
बलरामपुर।

ANNEXURE-3

संशोधित

ई–मेल आई0डी0 –ee_cd_balrampur@yahoo.co.in

कार्यालय अधिशासी अभियन्ता, निर्माण खण्ड, उ0प्र0 जल निगम(नगरीय), बलरामपुर

पत्रांक 606 / कार्य–91 / 73 दिनांकः 26.06.2025

सेवा में,

संयुक्त सचिव,
नगर विकास अनुभाग–5,
उ.प्र. शासन, लखनऊ।

विषय– मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–433/2022 पाटेश्वरी प्रसाद सिंह बनाम उ0प्र0 सरकार व अन्य में पारित आदेश दिनांक 15.04.2025 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक कृपया अपने पत्र संख्या एन.जी.टी.–175/नौ–5–2025–Comp. No.1829863 दिनांक 26.06.2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–433/2022 पाटेश्वरी प्रसाद सिंह बनाम उ0प्र0 सरकार व अन्य में पारित आदेश दिनांक 15.04.2025 के सम्बन्ध में वांछित सूचना निम्नानुसार प्रेषित है–

1. Co-Treatment कार्य की निविदा राज्य स्तरीय तकनीकी समिति द्वारा स्वीकृत कर दी गई है। अनुबन्ध गठन की कार्यवाही प्रगति पर है, तत्पश्चात् निर्माण कार्य प्रारम्भ किया जा सकेगा।
2. बलरामपुर नगर पालिका परिषद में प्रधानमंत्री जनविकास कार्यक्रम के अन्तर्गत एस.टी.पी. निर्माण एवं सीवर लाइन बिछाये जाने सम्बन्धी कार्यो की स्वीकृत धनराशि 12376.32 लाख रुपये हैं। इस कार्यालय के पत्रांक 305/कार्य–91/21 दिनांक 23.03.2024 द्वारा 7735.20 का उपयोगिता प्रमाण पत्र प्रेषित कर योजनान्तर्गत कार्यो हेतु अवशेष धनराशि 4641.12 लाख की मांग की गयी थी। परन्तु अल्पसंख्यक कल्याण निदेशालय उ0प्र0 के पत्रांक संख्या 4592/अ0सं0क0नि0/पी0एम0जे0वी0के0/एस0एन0ए0(346)टी0सी0/2024 दिनांक 10.02.2025 द्वारा खण्ड को 300.00 लाख रूपये की धनराशि ही प्राप्त हुई। जिसका उपयोगिता प्रमाण पत्र इस कार्यालय के पत्र संख्या 246/कार्य–91/18 दिनांक 07.03.2025 द्वारा जिला अल्पसंख्यक कल्याण अधिकारी बलरामपुर को प्रेषित किया गया था, जिसे जिलाधिकारी महोदय, बलरामपुर के पत्रांक 160/अ.स.क./पी.एम.जे.वी.के./2025–26 दिनांक 16.05.2025 द्वारा निदेशक, अल्पसंख्यक कल्याण, उ.प्र. लखनऊ को उपयोगिता प्रमाण–पत्र प्रेषित किया गया था। वर्तमान में आवंटन के सापेक्ष अवशेष धनराशि रु. 4341.12 लाख न मिलने के कारण कार्य बाधित है।
3. एस.बी.एम. 2.0 कार्यक्रम के अन्तर्गत वर्तमान में निर्मित 8.5 एम.एल.डी. एस.टी.पी. को पूर्ण क्षमता पर संचालित करने हेतु आवश्यक सीवेज नेटवर्क एवं आई.एन.डी. वर्क हेतु प्राक्कलन रु. 4079.88 लाख नगरीय निदेशालय को प्रेषित किया गया है, जिसकी स्वीकृति अपेक्षित है।

भवदीय

(आर0 के0 यादव)
अधिशासी अभियन्ता

पृ.सं. एवं दिनांक उपरोक्तानुसार।
प्रतिलिपि– निम्नलिखित को सूचनार्थ प्रेषित।

1. मुख्य अभियन्ता(गो0क्षे0), उ0प्र0 जल निगम(नगरीय), गोरखपुर।
2. जिलाधिकारी,बलरामपुर।
3. मुख्य महाप्रबन्धक, निर्माण एवं परिकल्प सेवाएं, (वि0/याँ0), नलकूप विंग, उ0प्र0 जल निगम (नगरीय), लखनऊ।
4. जिला अल्पसंख्यक कल्याण अधिकारी, बलरामपुर।

अधिशासी अभियन्ता

ANNEXURE-4

कार्यालय *उपजिलाधिकारी,* सदर बलरामपुर।

संख्याः 389 /रा0का0(सुंवाव–नदी)/2025, दिनांकः 2/7/25

अपर जिलाधिकारी(वि0/रा0),
बलरामपुर।

महोदय,

अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण(एन0जी0टी0) नई दिल्ली के आदेश दिनांकः 19.05.2023 के क्रम में जिलाधिकारी महोदय बलरामपुर के निर्देशानुसार जनपद में स्थित सुवांव नदी के दोनो तरफ किनारों पर फ्लड प्लेन जोन की चिन्हीकरण किये जाने के साथ विद्यमान सभी प्रकार के निर्माण जैसे भवन, स्कूल, धार्मिक स्थल एवं अन्य स्थाई निर्माण के अतिक्रमण विषयक सर्वे कर एक्शन प्लान तैयार किये जाने के निर्देश दिये गये है।

उक्त के अनुपालन में राजस्व टीम द्वारा सर्वे कराया गया, जिसमें 6175 आवासीय (निजी व पुरानी आबादी में बने), 74 गैर आवासीय (44 सरकारी भूमि पर व 30 निजी भूमि पर), 30 सरकारी भवन सभी सरकारी भूमि पर, 7 धार्मिक स्थल (04 सरकारी भूमि पर व 03 निजी भूमि पर) पाये गये, जिसमें से 3294 वर्ष–2016 के पूर्व व 2992 वर्ष–2016 के पश्चात निर्माण मिले।

संलग्नकः–यथोक्त।

उपजिलाधिकारी,
बलरामपुर सदर।

प्रतिलिपिः–अधिशासी अभियन्ता, सरयू ड्रेनेज खण्ड–2 महोदय बलरामपुर को सादर सूचनार्थ।

उपजिलाधिकारी,
बलरामपुर सदर।

1131

कार्यालय उपजिलाधिकारी उतरौला जनपद बलरामपुर

पत्रांकः–888 / र0का0(सुवाव–नदी) / 2025 दिनांकः– 31/1/25

अपर जिलाधिकारी(वि0 / रा0)
बलरामपुर।

महोदय,

अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण (एन0जी0टी0) नई दिल्ली के आदेश दिनांक 19.05.2023 के क्रम में जिलाधिकारी महोदय बलरामपुर के निर्देशानुसार जनपद में स्थित सुवांव नदी के दोनो तरफ किनारों पर फ्लड प्लेन जोन की चिन्हीकरण किये जाने के साथ विद्यमान सभी प्रकार के निर्माण जैसे भवन, स्कूल, धार्मिक स्थल एवं अन्य स्थाई निर्माण के अतिक्रमण विषयक सर्वे कर एक्शन प्लान तैयार किया जाना है। उक्त के अनुपालन में राजस्व टीम द्वारा सर्वे कराया गया, जिसमें 2832 आवासीय भवन (**निजी व पुरानी आबादी में बने**), 8 गैर आवासीय (**08 निजी भूमि पर**), 35 सरकारी भवन (**सभी भवन सरकारी भूमि पर बने है**), 10 धार्मिक स्थल (**8 स्थल निजी व 2 स्थल सरकारी भूमि पर बने**) चिन्हित किये गये। 2870 भवन वर्ष 2016 के पूर्व व 15 भवन वर्ष 2016 के पश्चात् निर्माण का बना है।

अतः आख्या सेवा में सादर प्रेषित है।

संलग्नकः– यथोक्त।

उपजिलाधिकारी
उतरौला

प्रतिलिपिः–

1. अधिशासी अभियन्ता सरयू ड्रेनेज खण्ड–2 बलरामपुर महोदय को बलरामपुर आवश्यक कार्यवाही हेतु।

उपजिलाधिकारी
उतरौला

कार्यालय अधिशासी अभियन्ता
सरयू ड्रेनेज खण्ड–2, बलरामपुर

पत्रांकः– 720 /स0ड्रे0ख0–2/एन0जी0टी0/ दिनांक – 04/07/2025
विशयः– मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–433/2022 पाटेश्वरी प्रसाद सिंह बनाम स्टेट ऑफ उ0प्र0 व अन्य के सम्बन्ध में।

अपर जिलाधिकारी, महोदय (न्यायिक), बलरामपुर।

उपरोक्त विषयक पत्र का अवलोकन करने का कष्ट करें, जिसके सम्बन्ध में अवगत कराना है कि जनपद बलरामपुर में सुवांव नदी के सम्बन्ध में योजित ओ0ए0 संख्या–433/2022 पाटेश्वरी प्रसाद सिंह बनाम स्टेट ऑफ उ0प्र0 व अन्य माननीयं राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश दिनांकः–15.04.2025 के क्रम में सुवांव नदी के दोनों तरफ फ्लड प्लेन जोन के अन्तर्गत निर्मित अतिक्रमण का चिन्हांकन करने हेतु इस कार्यालय के पत्रांकः–456 /स0ड्रे0ख0–2 /एन0जी0टी0/दिंनाक–07.05.2025 द्वारा राजस्व टीम के सहयोग के लिए मो0 युनूस/श्री मनोज कुमार राम, सहायक अभियन्ता एवं श्री कुणाल श्रीवास्तव, सींच पर्यवेक्षक को नामित किया गया था। उपजिलाधिकारी, सदर बलरामपुर ने अपने पत्रांक 176/आ0लि0 (एन0जी0टी0–सुवांव नदी) /2024–25/दिनांक–22.05.2025 द्वारा सर्वे टीम/लेखपाल का गठन किया। सर्वे टीम/लेखपाल द्वारा अपनी रिपोर्ट उपजिलाधिकारी, सदर बलरामपुर को प्रेषित की गयी, जिसके उपरान्त उपजिलाधिकारी, सदर बलरामपुर ने अपने पत्रांक–389/रा0का0(सुवांव नदी)/2025/ दिनांक–02.07.2025 द्वारा अवगत कराया कि कुल स्थाई/अस्थाई अतिक्रमण 6175 आवासीय **(निजी व पुरानी आबादी में बने)** 74 गैर आवासीय **(44 सरकारी भूमि पर व 30 निजी भूमि पर)**, 30 सरकारी भवन **(सभी सरकारी भूमि पर)**, 07 धार्मिक स्थल **(04 सरकारी भूमि पर व 03 निजी भूमि पर)**, कुल 6286 चिन्हित किये गये, जिसमें 3294 वर्ष 2016 के पूर्व व 2992 वर्ष 2016 के पश्चात निर्माण मिलें तथा उपजिलाधिकारी, उतरौला, जनपद बलरामपुर ने अपने पत्रांकः–848 /र0का0(सुवांव–नदी)/2025/दिनांक–21.05.2025 द्वारा सर्वे टीम/लेखपाल का गठन किया। सर्वे टीम/लेखपाल द्वारा अपनी रिपोर्ट उपजिलाधिकारी, उतरौला, जनपद–बलरामपुर को प्रेषित की गयी, जिसके उपरान्त उपजिलाधिकारी, उतरौला, जनपद बलरामपुर ने अपने पत्रांकः–888 /र0का0(सुवांव–नदी)/2025/दिनांक–30.05.2025 द्वारा अवगत कराया कि कुल स्थाई/अस्थाई अतिक्रमण 2832 आवासीय भवन **(निजी व पुरानी आबादी में बने)**, 08 गैर आवासीय **(08 निजी भूमि पर)**, 35 सरकारी भवन **(सभी भवन सरकारी भूमि पर बने हैं)**, 10 धार्मिक स्थल कुल 2885 चिन्हित किये गये, जिसमें 2870 भवन वर्ष 2016 के पूर्व व 15 भवन वर्ष 2016 के पश्चात का निर्माण मिलें।

अतः कुल 9171 चिन्हित किये गये, जिसमें 9007 आवासीय **(निजी व पुरानी आबादी पर)**, 82 गैर आवासीय **(44 सरकारी भूमि पर एवं 38 निजी भूमि पर)**, 65 सरकारी भवन **(सभी भवन सरकारी भूमि पर)**, 17 धार्मिक भवन **(6 सरकारी भूमि पर एवं 11 निजी भूमि पर)** हैं तथा 6164 वर्ष 2016 के पूर्व एवं 3007 वर्ष 2016 के पश्चात का निर्माण मिलें।

अतः रिपोर्ट तैयार कर मूल रूप में अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

अधिशासी अभियन्ता,
सरयू ड्रेनेज खण्ड–2, बलरामपुर

ANNEXURE-5

प्रेषक,

उपायुक्त (श्रम रोजगार)
बलरामपुर।

सेवा मे,

प्रभागीय वनाधिकारी,
सेहेलवा वन्यजीव प्रभाग,
बलरामपुर।

पत्रांक 25\ /मनरेगा–सेल/स्था0पत्रा0/सुआवं नदी/2025–26 दिनांक 2 जुलाई 2025

विषय–माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओरिजनल एप्लीकेशन नं0433/2022 पाटेश्वरी प्रसाद सिंह व उत्तर प्रदेश सरकार व अन्य में पारित आदेश के कम में सुआंव नदी के जीणोद्धार के संबंध में–

महोदय,

कृपया अपने कार्यालय पत्र संख्या 4651/29–1 दिनांक बलरामपुर 20.06.2025 का सन्दर्भ ग्रहण करने का कष्ट करें,जिसके द्वारा बिन्दु संख्या 01 मनरेगा योजना के अर्न्तगत सुआंव नदी के जीणोद्धार हेतु कराये जाने वाले कार्यो का विवरण प्रेषित करने हेतु निर्देशित किया गया है। उक्त के कम में अवगत कराना है कि सुआंव नदी जनपद के विकास खण्ड गैडासबुजुर्ग,उतरौला,श्रीदत्तगंज एंव बलरामपुर में प्रवाहित हो रही है। उक्त पर निम्नानुसार विकास खण्डवार मनरेगा योजनान्तर्गत कार्य कराया जा रहा है।

जिलाधिकारी महोदय बलरामपुर के निर्देश के अनुपालन में सुआंव नदी के जीणोद्धार में कुल 49 स्थलो/परियोजनाओ का चयन किया गया है जिसमें से 26 सुआंव नदी में मिलने वाले नाला,नदी के समीप स्थित या उसमें सम्मलित 15 तालाब तथा 08 स्थल पर वृहद वृक्षारोपण कार्य शामिल है।

उपरोक्त के सापेक्ष प्रगति निम्नवत है–

क म	विकास खण्ड का नाम	चयनित कार्यो की सं0	चयनित कार्य की प्रगति		चयनित कार्यो पर अनुमानित मानव दिवस की सं0	अब तक सृजित मानव दिवस
			चल रहे कार्यो की सं0	प्रस्तावित कार्यो की सं0		
1	बलरामपुर	9	3	6	12976	2035
2	श्रीदत्तगंज	18	7	11	10536	2478
3	उतरौला	6	6	-	5339	1015
4	गैण्डासबुजुर्ग	16	9	7	16896	8233
योग		49	25	24	45747	13749

अस्तु सूचना आपकी सेवा में आवश्यक कार्यवाही हेतु सादर प्रेषित है।

(सुशील कुमार अग्रहरि)
उपायुक्त (श्रम रोजगार)
बलरामपुर।

पत्रांक एंव दिनांक उक्त।

प्रतिलिपिः–1 जिला कार्यक्रम समन्वयक/जिलाधिकारी महोदय बलरामपुर की सेवा में सादर सूचनार्थ प्रेषित।

2 अतिरिक्त जिला कार्यक्रम समन्वयक/मुख्य विकास अधिकारी महोदय बलरामपुर की सेवा में सादर सूचनार्थ प्रेषित।

उपायुक्त (श्रम रोजगार)
बलरामपर।